

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 274/96 and 275/96.

WEDNESDAY the 26th day of JULY 2000

CORAM: Hon'ble Shri B.S. Jai Parameshwar, Member (J)

Hon'ble Shri Govindan S. Tampi.

1. Smt. Hasumati M. Parmar
2. Smt. Geeta B. Surti.
3. Smt. P.R. Umarvanshi.
4. Shri Ishwarbhai B. Patel

All working as Head Clerks in the Works Stores, Medical & Budget (WSMB) Group, Mumbai Central.

... Applicants in OA 274/96.

1. Shri R.C. Patel
2. Shri Bholabhai F.
3. Shri Harilal G.

All working as Head Clerks in the Operating Commercial Mechanical, General (OCMG) Group at Mumbai Central.

... Applicants in OA 275/96.

By Advocate Shri R.Ramamurthy for Shri M.S. Ramamurthy.

V/s

1. Union of India through The General Manager, Western Railway, Churchgate, Mumbai.
2. The Chief Personnel Officer (Administration) Western Railway, Churchgate, Mumbai.
3. Divisional Railway Manager, Western Railway, Mumbai Central, Mumbai.

... Respondents.

By Advocate Shri V.S. Masurkar.

O R D E R

{Per Shri Govindan S. Tampi, Member (A)}

Applicants in OA 274/96 seek the benefit of reservation

in respect of restructured posts of Chief Clerks in Western Railway. They were originally applicants 6 - 9 in the OA 136/96, but were permitted to segregate their applications. Applicants

2:

who were working as Head Clerks in the Railway claim that they were ~~entitled~~ withheld to promotion as Chief Clerk against the restructured posts. However the administration had held back the promotion by not granting the benefit of reservation for such posts, which they were correctly ~~entitled~~ withheld to.

2. Applicants in OA 275/96 are similarly circumstanced in all respects. They were also applicants 10 - 12 in OA 136/96 and were permitted to segregate their case and file the OA.

3. When the two cases came up for hearing today Shri R. Ramamurthy appearing for the applicants stated that the relief sought by them has been granted by the Railways and that nothing <sup>was</sup> further required to be done.

4. In view of the above. OA 274/96 and 275/96 are dismissed by this common order as having become infructuous.

(GOVINDAN S.TAMPI)  
Member (A)

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(B.S.JAI PARAMESHWAR  
Member (J) 28.7.2020